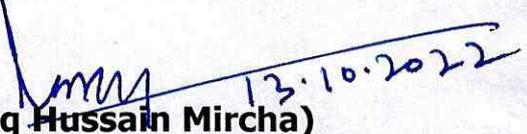


Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Supreme Court Section) Civil Secretariat,
Jammu/Srinagar.

CORRIGENDUM

Subject: Allocation of work to Advocate-on-Record, Standing Counsel (s) and Additional Standing Counsel representing Union Territory of Jammu and Kashmir in the Supreme Court of India, National Green Tribunal and High Court of Delhi, and other Courts/Tribunals at New Delhi.

Please read "Shri Shailesh Madiyal" instead of "Shri Shailesh Madyal" where ever appearing in the Government Order No. 8495-JK(LD) of 2022 dated 12-10-2022 issued under endorsement No. Law-SC/53/2022-10 dated 12-10-2022.


(Shafiq Hussain Mircha)
Deputy Legal Remembrancer

No: Law-SC/53/2022-10.

Dated. 13 -10-2022.

Copy to the:-

1. Learned Advocate General, Jammu and Kashmir, Srinagar.
2. All Administrative Secretaries.
3. Principal Secretary to Hon'ble Lieutenant Governor, J&K, Raj Bhawan Srinagar.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
5. Principal Resident Commissioner, J&K, New Delhi.
6. Registrar General Supreme Court of India.
7. Registrar General, High Court of Jammu and Kashmir and Ladakh, Srinagar.
8. Director Information, J&K, Srinagar.
9. Director Litigation Jammu/Kashmir.
10. Director, Archives, Archaeology and Museums, J&K, Jammu/Srinagar.
11. Director Finance, Department of Law, Justice & P.A.
12. Private Secretary to Chief Secretary, J&K for information of Chief Secretary.
13. Private Secretary to Secretary to Government, Department of Law, Justice & P.A for information of Secretary.
14. Concerned Advocate on Record.
15. Incharge website of the Department of Law, Justice and Parliamentary Affairs.
16. Government Order File.
17. Concerned File.

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Supreme Court Section) Civil Secretariat,
Jammu/Srinagar.

Subject: Allocation of work to Advocate-on-Record, Standing Counsel and Additional Standing Counsel (s) representing Union Territory of Jammu and Kashmir in the Supreme Court of India, National Green Tribunal and High Court of Delhi, and other Courts/Tribunals at New Delhi.

Government Order No. 8495- JK(LD) of 2022.
Dated. 12 - 10 - 2022.

Consequent upon the appointment of Shri Shailesh Madyal Advocate-on-Record to represent Union Territory of Jammu and Kashmir in the Hon'ble Supreme Court and in supersession of all previous orders issued on the subject, it is hereby ordered as under:

- (i) That the Standing Counsel/Additional Standing Counsel (s) shall file SLP's and all other pleadings and conduct litigation in the Supreme Court as per below mentioned distribution of work through and under the overall supervision of Shri Shailesh Madyal Advocate on Record.
- (ii) That the Standing Counsel/Additional Standing Counsel (s) shall ensure handing over of one set of files to Shri Shailesh Madyal Advocate on Record, in respect of the cases pertaining to the departments allocated to them.
- (iii) That Shri Shailesh Madyal Advocate on Record shall file Vakalatnama in the Supreme Court in all matters/cases of Union Territory of Jammu & Kashmir and keep track of all cases assigned to the Additional Standing Counsels for proper and better management of litigation work.
- (iv) That Shri Shailesh Madyal Advocate on Record shall receive all notice (s) /order(s) /correspondence(s) from the Supreme Court on behalf of Union Territory of Jammu and Kashmir.

In view of the above arrangement, sanction is hereby accorded to the following distribution of work amongst Advocate-on-Record, Standing Counsel and Additional Standing Counsel (s) representing Union Territory of Jammu and Kashmir in the Supreme Court of India and Other Courts/Tribunals at New Delhi with immediate effect:

S.No.	Name of the Advocate S/Shri	Work allotted
01	Shailesh Madyal Advocate-on-Record	UT Counsel before the Supreme Court of India/ National Green Tribunal and also Delhi High Court in respect of cases pertaining to the following Departments:- i. Finance Department ii. Jal Shakti Department. iii. Agriculture Production Department iv. Power Development Department v. Transport Department. vi. Labour and Employment Department vii. Housing and Urban Development Department viii. Any other Department
02.	Parth Awasthi, Standing Counsel	UT Counsel before the Supreme Court of India/ National Green Tribunal and also Delhi High Court in respect of cases pertaining to the following Departments:- i. Home Department. ii. School Education Department. iii. PWD (R&B) Department. iv. Horticulture Department. v. Department of Culture. vi. Department of Tribal Affairs. vii. Information Department. viii. Higher Education Department. ix. Election Department. x. CM's/Governors Secretariat. xi. Department of Skill Development. xii. Planning Development and Monitoring Department.
03.	Rushab Aggarwal, Standing Counsel	UT Counsel before the Supreme Court of India/ National Green Tribunal and also Delhi High Court in respect of cases pertaining to the following Departments:- i. Revenue Department ii. General Administration Department iii. Department of Law, Justice and Parliamentary Affairs and Constitutional Matters. iv. Social Welfare Department v. Rural Development Department vi. Department of Food, Civil Supplies and Consumer Affairs vii. Health and Medical Education Department.
04.	G.M Kawoosa, Additional Standing Counsel.	UT Counsel before the Supreme Court of India/ National Green Tribunal and also Delhi High Court in respect of cases pertaining to the following Departments:-

	<ul style="list-style-type: none"> i. Information Technology Department ii. Cooperative Department iii. Animal/Sheep Husbandry Department iv. Science and Technology Department v. Department Disaster Management Relief, Rehabilitation and Reconstruction vi. Industries and Commerce Department vii. Hospitality and Protocol Department viii. Estates department. ix. Service Selection Board. x. Forest Department xi. ARI and Training Department. xii. Tourism Department. xiii. SKIMS
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That the Advocate-on-Record, Standing Counsel and Additional Standing Counsel (s) shall handover/take over the charge and shall exchange the case files/ briefs as per above distribution of work.

Any case specifically assigned to any Standing Counsel/Additional Standing Counsel shall continue to conduct the said case irrespective of the above allocation till further orders.

All the Law Officers shall inform about the advance list daily proceedings of the cases to the Learned Advocate General Jammu and Kashmir and Secretary to Government, Department of Law Justice and PA on daily basis.

By Order of the Hon'ble Lieutenant Governor.

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 11-10-2022.

No: Law-SC/53/2022-10.

Copy to the:-

1. Learned Advocate General, Jammu and Kashmir, Srinagar.
2. All Administrative Secretaries.
3. Principal Secretary to Hon'ble Lieutenant Governor, J&K, Raj Bhawan Srinagar.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
5. Principal Resident Commissioner, J&K, New Delhi.
6. Registrar General Supreme Court of India.
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8. Director Information, J&K, Srinagar.
9. Director Litigation Jammu/Kashmir.
10. Director, Archives, Archaeology and Museums, J&K, Jammu/Srinagar.
11. Director Finance, Department of Law, Justice & P.A.
12. Advocate on Record/ Standing Counsel(s)/ Additional Standing Counsel for information and n/a.
13. Private Secretary to Chief Secretary, J&K for information of Chief Secretary.
14. Private Secretary to Secretary to Government, Department of Law, Justice & P.A for information of Secretary.
15. Incharge website of the Department of Law, Justice and Parliamentary Affairs.
16. Government Order File.
17. Concerned File.

(Shafiq Hussain Mircha)
Deputy Legal Remembrancer

12.10.2022